

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES : SMC-I : NEW DELHI
BEFORE SHRI R.S. SYAL, ACCOUNTANT MEMBER

ITA No.4150/Del/2015
Assessment Year : 2011-12

Suman Sharma,
393, Sri Nagar,
Hapur.
Pan: AZDPS3471K

Vs.

I.T.O. ,
Ward – 2,
Hapur

(Appellant)

(Respondent)

Assessee By : None
Department By : Shri S.K. Jain, Sr. DR

Date of Hearing : 03.08.2016
Date of Pronouncement : 03.08.2016

ORDER

This appeal by the assessee arises out of the order passed by the CIT(A) on 15.01.2015 in relation to the assessment year 2011-12.

2. This appeal was fixed for hearing on 03.08.2016. However, despite notice, none appeared on behalf of the assessee nor has it moved any application for adjournment. It

is, therefore, presumed that the assessee is not interested in prosecuting its appeal. Accordingly, by applying the *ratio* laid down by the ITAT Delhi Bench in the case of *CIT Vs. Multiplan India (P.) Ltd. [(1991) 38 ITD 320]*, I dismiss this appeal filed by the Appellant-assessee as not maintainable.

The order pronounced in the open court on 03.08.2016.

Sd/-

[R.S. SYAL]
ACCOUNTANT MEMBER

Dated, 3rd August, 2016.

Self

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT (A)
5. DR, ITAT

AR, ITAT, NEW DELHI.

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